

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.062/368/2020

Tuesday, this the 11th day of August, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Dr. Bhagwan Sahai, Member (A)**

1. Bilqueesa Shafi, aged 25 years,
D/o Mohammad Shafi Mir,
R/o Hirri Trehgam Kupwara
2. Zahida Bano (Aged 35 years)
D/o Ghulam Mohammad Mir,
R/o Batergam Kupwara
3. Hilal Ahmad Mir (Aged 23 years)
S/o Mohammad Shafi Mir,
R/o Hirri Trehgam Kupwara
4. Ghulam Mohi ud din Chopan (Aged 34 years)
S/o Gh. Qadir Chopan,
R/o Salamatwari Shaloora Kupwara
5. Mohammad Ashraf Ganie (Aged 30 years)
S/o Abdul Ahad Ganie,
R/o Nougam Mawar Handwara Kupwara
6. Javid Ahmad Lone (Aged 31 years)
S/o Habibullah Lone,
R/o Chanapora Langate Handwara Kupwara

- Applicants

(By Advocate: Mr. Sheik Manzoor)

Versus

1. UT of Jammu & Kashmir
Through Commissioner Secretary to
Government Animal/Sheep Husbandry & Fisheries
Department, Civil Secretariat Jammu/Srinagar
2. Director,
Fisheries Government of J&K at Srinagar
3. Joint Director, Fisheries Kashmir Division,
Srinagar
4. Assistant Director Fisheries District Kupwara

Respondents

(By Advocate: Mr. Sudesh Magotra, DAG)

ORAL ORDER

(As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman)



The applicants state that they are working for the past several years as Sweepers, Helpers, etc in the different offices of the Fisheries Department of Government of Jammu & Kashmir. They filed this OA with a prayer to direct the respondents to regularize their services, in the posts against which they are working.

2. We heard Mr. Sheik Manzoor, learned counsel for the applicant and Mr. Sudesh Magotra, learned counsel for the respondents at the stage of admission.

3. The prayer in the OA is to direct the respondents to regularize the services of the applicants. We find it difficult to accede such a request. As a matter of fact the Hon'ble Supreme Court deprecated the practice of issuing such direction. At the same time, if there exists any policy in the Government as regards dealing with the employees of this nature, the cases of the applicants also need to be considered in accordance with that. Beyond that, we cannot issue any direction.

4. We, therefore, dispose of the OA directing the respondents to consider the cases of the applicants, in terms of the existing policy regarding continuance of the persons

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appointed or engaged on contractual or daily wage basis. The result of such consideration shall be communicated to the applicants within a period of three months. There shall be no order as to costs.



(DR. BHAGWAN SAHAI)
MEMBER (ADMN.)


(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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